

Central Administrative Tribunal, Lucknow Bench, Lucknow.

CCP No. 24/2007 in O.A. No. O.A. No.6/1998

This the 23rd day of July, 2008

Hon'ble Shri A.K.Gaur, Member (J)
Hon'ble Dr. A.K.Mishra, Member (A)

Harish Kumar Singh aged about 42 years son of Housla Bux Singh r/o Ahmma Mau Post Arjunganj, Distict – Lucknow.

Applicant

By Advocate: Sri Amit Verma for Sri A.Moin

Versus

R.K.Gupta , Divisional Raiway Manager, Northern Railway, Hazratganj, Lucknow.

Respondents

By Advocate: Sri Praveen Kumar for Sri M.K.Singh

ORDER (ORAL)

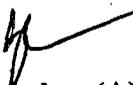
By Hon'ble Sri A.K. Gaur, Member (J)

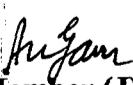
We have heard Sri Amit Verma B/h for Sri A.Moin and Sri Praveen Kumar B/h for Sri M.K.Singh.

This Tribunal vide order dated 1st October, 2004 disposed of the O.A. No. 6/98 with a direction that in the event the applicant produces a proof of number of days working period, his case shall also be considered in the light of other applicants in Original Application No. 227 of 1998 for re-engagement a well as regularization.

2. Learned counsel for the respondents Sri Praveen Kumar B/h for Sri M.K.Singh invited our attention to the order passed by the competent authority. It is seen from the records that after consideration of material on record, the case of the applicant has been decided and rejected the claim of the applicant as he has ^{not} ~~rej~~ completely failed to substantiate his claim.

3. In our considered view, no willful disobedience has been done by the respondents. Contempt Petition is accordingly dismissed and notices are discharged. If the applicant is still aggrieved, he may file a fresh O.A. for redressal of his grievance.


Member (A)


Member (J)

HLS/-